

  
**TRIPURA GAZETTE**  
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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
FINANCE (INSTITUTIONAL FINANCE) DEPARTMENT

No. F. 1(11)-DIF/C-I (P)/ 3381

Dated, Agartala, the 25th July, 2016.

**NOTIFICATION**

In exercise of the powers conferred by Section 37 of the Tripura Public Demand Recovery Act, 2000, the Governor of Tripura, is hereby pleased to make the following rules, to further amend "The Tripura Public Demand Recovery Rules, 2001" namely;

**Short title and**

**Commencement:** 1 (i) The rules may be called "The Tripura Public Demand Recovery (amendment) Rules 2016".

(ii) They shall come into force on and from the date of the publication in the Tripura gazette;

2. **In these rules, unless there is repugnance in the subject or context:**

- (a) 'Act' means, the Tripura Public Demand Recovery Act, 2000,
- (b) Competent authority "shall have the same meaning assigned to it as in the Act".
- (c) 'Form' means any of the forms given in schedule I, or a translation thereof in the Bengali or Kok Barak language published under the authority of the State Government.
- (d) 'Schedule' means – schedule- I and any other schedule to be incorporated into these rules.
- (e) 'Section' means all or any of the sections in the Act.

**Substitutions of Rules - 46.**

3. **Rule 46 of** "The Tripura Public Demand Recovery Rules, 2001 hereinafter called as the Principal Rules shall be substituted by the following:

**Rule 46 (i)** Every Public Demand Recovery Officer (PDRO) shall be liable to pay 2% of the certificate case amount to the Certificate Officer along with the request for Certificate case recovery.

**(ii)** As soon as certificate case is finalized, 2% of the recovered amount shall be deposited with the certificate officer by the Public Demand Officer.

**Explanation:** The PDRO shall pay the prescribed amount to the certificate officer in cash which inturn will be deposited into the treasury by the Certificate Officer as Revenue Deposit.

By order of the Governor,

*esra*  
*22/7/16*  
**(Dr. G.S.G. Ayyangar)**  
Principal Secretary to the  
Govt. of Tripura,  
Finance Department